

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

334/252/ND/2018

In the matter of :
Landmark Facility and Property
Management (P) Ltd

..PETITIONER

SECTION

Under Section 252

Order delivered on 23.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: -

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Shefali Gupta, AROC for ROC

: Ms. Easha Kadian, for Ms. Laxmi Gurung, St. Counsel, Income
tax Department

ORDER

Learned authorized representative for the appellant is present. Ld. AROC
for ROC and Ld. Standing Counsel for Income tax Department are also present.
Heard.

Order is reserved.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.7.2018